



2026:AHC:66435

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 4461 of 2026

Omprakash Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pratap Kanchan Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Pratap Kanchan Singh, learned counsel for the applicant, and Shri Paritosh Maurya, learned AGA-Ist for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Omprakash Singh with a prayer to release him on bail in Case Crime No. 6577 of 20255, under Sections 319(2), 318(4), 338, 336(3), 340(2), 316(5), 61(2) of B.N.S. and Section 666D of the I.T. Act, registered at Police Station Kotwali Karvi, District Chitrakoot during pendency of the trial.

3. It has been submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implicated in this case due to ulterior motive. It is further submitted that co-accused Kamla Devi has already been enlarged on bail by the Coordinate Bench of this Court vide order dated 10.03.2026 passed in Criminal Misc. Bail Application No. 3757 of 2026. It is also submitted that several other co-accused, namely, Lallo Prasad Kushwaha, Mahipal and Kailashnath Pandey, have already been released on bail by Coordinate Benches of this Court. It is further submitted that the applicant has not received any amount in his bank account. The applicant is languishing in jail since 28.10.2025 and undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. Per contra, learned A.G.A. has opposed the prayer for bail of the applicant and submitted that the family members of the applicant have received an amount of Rs. 45 lakhs in their bank accounts, and that the applicant used to receive commission therefrom.

5. As per first information report, the applicant has not received any amount in his bank account and the co-accused persons have already been released on bail by the coordinate Bench of this Court. The applicant is languishing in jail since 28.10.2025.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. Let the applicant- Omprakash Singh involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for

cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

March 30, 2026
Sumaira

(Jitendra Kumar Sinha,J.)